HIGH COURT FOR THE STATE OF TELANGANA

R.O.C.NO. 5866OP CELL/2023

DATED: 10 -11-2023

CIRCULAR

Sub: District Judiciary - Civil and Criminal - Maintaining parity in the statistical data uploaded in NJDG and statistical information furnished periodically to the High Court - Certain instructions issued - Regarding.

- Ref:1. High Court's Circular in ROC.No.1282/OP CELL /2019, dated 11-07-2019.
 - 2. High Court's Circular in ROC.No.4026/OP CELL /2019, dated 20-12-2019
 - 3. High Court's Circular in ROC.No.4061/OP CELL/2021, dated 29-12-2021

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Attention of all the Judicial Officers in the State is invited to the circular instructions issued in the references cited above, wherein all the Judicial Officers were directed to maintain parity between the statistical data furnished to the High Court periodically and the statistical information uploaded in NJDG Portal and, if any court fails to maintain such parity, the Officer shall send reasons thereof, to the Unit Heads at the end of every month who in turn, shall consolidate the information received from all the Officers and submit the same to the High Court.

The High Court has observed that in spite of the instructions issued from time to time, the information is not being received from certain Districts and as seen from the data there is no parity between the statistical data furnished to the High Court and statistical information uploaded in NJDG Portal.

The High Court considering the above discrepancies, directs all the Judicial Officers to upload the information of cases in the NJDG Portal in parity with statistical data being submitted to the High Court. If for any reason, there is no parity of information the officer concerned shall send reasons thereof to the Unit Heads every month, who in turn shall consolidate the information received from all the officers in the Unit and submit the same to the High Court. The Unit Heads shall submit consolidated information received from the Officers in the proforma enclosed herewith by 5th of the succeeding calendar month without fail.

Any deviation to the above instructions will be viewed seriously.

REGISTRAR GENERAL FAC. REGISTRAR (VIGILANCE)

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to:

- 1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana at Hyderabad (for placing the same before the Hon'ble the Chief Justice).
- 2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana at Hyderabad (for placing before the Hon'ble Judges).
- 3. All the Registrars, High Court for the State of Telangana at Hyderabad.
- 4. The Section Officer, Special Officers' Section (for codification)

	STATEMENT	SHOWING THE COU	RT-WISE	STATISTIC	al information pertai in the district as on	ATION PE	RTAINING 1 S ON	ro total P	ENDENCY OF CIV	STATEMENT SHOWING THE COURT-WISE STATISTICAL INFORMATION PERTAINING TO TOTAL PENDENCY OF CIVIL AND CRIMINAL CASES IN THE DISTRICT AS ON
Na Na	Name of the District:							i		
छ	A control of the cont	Connected/	*	Physical Pendency as on	ency		NJDG Pendency as on	ncy	DIFFERENCE	Reason for not connecting to NJDG/ not
No	Name of the Court	NJDG	Civil	Criminal	TOTAL (A)	Civil	Criminal	TOTAL (B)	(A-B)	uploading the correct data in NJDG
1					0			0	0	
7					0			0	0	
က					0			0	0	
-					0			0	0	
-	`				0			0	0	
					. 0			0	0	
		TOTAL			0			0	0	

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